



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ५(२)]

शुक्रवार, जानेवारी १३, २०२३/पौष २३ शके १९४४

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असाधारण क्रमांक ९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Regularisation of Unauthorised Developments in the City of Ulhasnagar (Amendment) Act, 2022 (Mah. Act No. IX of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. IX OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 13th January 2023).

An Act to amend the Regularisation of Unauthorised Developments in the City of Ulhasnagar Act, 2006.

IX of 2006. **WHEREAS** it is expedient to amend the Regularisation of Unauthorised Developments in the City of Ulhasnagar Act, 2006 for the purposes hereinafter appearing; it is hereby enacted in the Seventy-third Year of the Republic of India, as follows :—

1. This Act may be called the Regularisation of Unauthorised Short title. Developments in the City of Ulhasnagar (Amendment) Act, 2022.

Amendment of section 3 of Mah. IX of 2006. **2.** In section 3 of the Regularisation of Unauthorised Developments in the City of Ulhasnagar Act, 2006 (hereinafter referred to as “the principal Act”), in sub-section (3), in clause (a),—

Mah. IX of 2006.

(1) for the words “determined in accordance with the Table below”, the words “as may be prescribed” shall be substituted;

(2) TABLE OF FEES shall be deleted.

Amendment of section 4 of Mah. IX of 2006. **3.** In section 4 of the principal Act, in sub-section (3), in clause (a), in the proviso, for the words, letters, brackets and figures “Floor Space Index (F. S. I.) more than 4.00”, the words, brackets and letters “Floor Space Index (F. S. I.) more than the Floor Space Index (F. S. I.) as specified in the Unified Development Control and Promotion Regulations for Maharashtra as applicable to the Municipal Corporation of City of Ulhasnagar” shall be substituted.